

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
DIVISION BENCH - I, AHMEDABAD**

**CP(CAA) No. 72/NCLT/AHM/2020 in  
CA(CAA) No. 51/NCLT/AHM/2020**

[Application under section 230-232 of Companies Act, 2013 read with the Companies (Compromise, Arrangement and Amalgamation) Rules, 2016]

**In the matter of Scheme of Arrangement of Amalgamation**

**In the matter of:**

**SIJCON DESIGN & ENG PRIVATE LIMITED**

**...Applicant**

**Order Delivered on 14/05/2024**

**CORAM:**

**MR. SHAMMI KHAN, HON'BLE MEMBER (JUDICIAL)**

**MR. SAMEER KAKAR, MEMBER (TECHNICAL)**

For the Applicants	: Mr. Pavan S. Godiawala, Advocate a.w. Mr. Naishal Mody, Advocate
For RD	: Mr. Shiv Pal Singh, Deputy Director
For Income Tax	: Ms. Kinjal Vyas, Ld. Adv. for Ms. Maithili Mehta, Ld. Adv.

**ORDER**

This is an application filed under Section 230-232 of the Companies Act, 2013 by the petitioner Companies.

On perusal of records we found that the Schedule of assets is not placed on record. In view of the above, matter is de-reserved.

Relist on 13.06.2024

-sd-

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**